

co-ordination with the concerned Central and State Government authorities.

Deputation of Officials of Public Sector Undertakings

3843. SHRI SATYENDRA NARAYAN SINHA :

KUMARI PUSHPA DEVI :

Will the Minister of FINANCE be pleased to state :

(a) whether Government have decided not to send Government officials to Public Sector Undertakings on deputation as reported in the 'Economic Times' dated 20 March, 1985 ;

(b) if so, the reasons for this decision;

(c) whether Government have any alternative plan to man the Public Sector Undertakings ;

(d) whether Government officials already working in Public Sector Undertakings will be called back to their parent branches; and

(e) if so, the date with effect from which such new system will come into force ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) Govt. have already issued instructions that as a matter of general policy, Govt. officials wishing to join public sector can do so only on immediate absorption in the concerned public enterprise i.e. after resigning from their posts in Government. However, in the following cases deputation of Govt. officials to public enterprises has been permitted.

(i) Deputation may be permitted for a maximum period of three years in the case of Chief Executives and regional/zonal chiefs of Central public enterprises who require continuous liaison and coordination with State Governments and where expertise acquired in the State Government is needed for organisational efficiency.

(ii) Deputation may also be permitted in the case of Chief Vigilance officers in all Central public

enterprises ; the tenure of officers of Organised Services appointed to posts of CVOs in the public enterprises should be the same as the tenure that would be permissible in their cases on their deputation to the Centre.

(b) The basis of general policy of immediate absorption in the public enterprises laid down for the Govt. officials is to secure better commitment from them for the public enterprises in which they are to serve.

(c) The selection policy of the Government for full-time Board level posts is that unless markedly better candidates are available from outside, the vacancies will be filled up by promotion from within the public enterprise and if internal candidates are not available, preference will be given to candidates working in other public sector undertakings. Failing availability of suitable candidates from public sector, selections would be made from other sources like Government and private sector. For below Board level posts the public enterprises make their selections.

(d) In respect of Govt. officials who are already on deputation to Central public enterprises, the existing terms and conditions will operate. However, no extension of deputation beyond the period specified in their deputation orders would be permissible, except in the case of CVOs in public enterprises whose terms of deputation will be regulated on the basis of tenure that would have been permissible to them if they had been on deputation to the Centre.

(e) The date of effect is March 6, 1985.

Yeleru Reservoir Project in Andhra Pradesh

3844. SHRI N.V. RATNAM : Will the MINISTER OF STEEL, MINES AND COAL be pleased to state :

(a) whether the State Government of Andhra Pradesh has requested the Centre for a loan assistance of Rs. 50 crores to complete Yeleru reservoir project ;

(b) whether it is a fact that the above project is essential for supply of water to Visakhapatnam Steel Plant ; and

(c) if so, the reasons for delay in granting the above loan ?